

(c) if so, what stern measures are being adopted to prevent raping of women on such a large scale?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

- (a) Yes, Sir.
- (b) No, Sir.
- (c) Does not arise.

Setting up of a Paper Industry in Jhargram

*670. SHRI SATYA GOPAL MISHRA: Will the Ministry of INDUSTRY be pleased to state:

(a) whether there is any proposal under the consideration of Government of India to establish a large scale paper industry at Jhargram;

(b) if so, the details thereof; and

(c) if not the alternative proposal of Government to meet the crisis of paper in the eastern region?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) & (b) An Industrial Licence and a Letter of Intent have been issued to M/s Nartune Paper Mills and M/s. Ajanta Paper & General Products (P) Ltd., respectively for setting up new units for the manufacture of paper, for capacities of 10,000 tonnes and 6,000 tonnes per annum, respectively, in District Jhargram. There is no proposal to set up any large public sector project for the manufacture of paper in this District as adequate raw material would not be available.

(c) The Hindustan Paper Corporation, a public sector undertaking, is already implementing three projects for the manufacture of writing and printing paper, in Nagaland and Assam, for a total capacity of 2,33,000 tonnes per annum.

Land acquired by Andaman and Nicobar Administration at Gandhi Nagar, Port Blair

*671. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 42 on the 11th June, 1980 regarding land acquired by Andaman and Nicobar Administration at Gandhi Nagar, Port Blair and State:

(a) whether any land was acquired and later auctioned for a cinema site on which Light House Cinema was constructed;

(b) if so, the area acquired and the persons from whom acquired;

(c) the nature of violation of the terms and conditions of the allotment for which land was resumed from seven persons in Gandhi Nagar and whether pre-resumption proceedings/action was initiated/taken;

(d) the reasons why the land in Gandhi Nagar was allotted to three private parties when the entire area was meant for Government Departments/Workshops

(e) whether any notification was issued before these allotment were made or whether applications were otherwise invited for allotment of commercial sites there; and

(f) the rates at which allotments were made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (f). The site on which the Light House cinema at Port Blair has been constructed was part of Plots No. 39 and 40 (measuring 6490 Sq. Meters) which was resumed along with other lands from the late Smt. Ram Dei widow of Shri Ganga Ram in 1958 under orders issued by Revenue Assistant Commissioner. The site for Light House cinema was auctioned in January, 1967 in favour of Shri M. Kamal and subsequently transferred in favour of Kamal Building Pvt. Ltd.

2. Records pertaining to resumption of land from seven persons in Gandhi Nagar Port Blair were destroyed in a fire in 1970. It is, therefore, not possible to say what exactly was the nature of the violation on the part of these persons.

3. The land which was resumed by the A & N Administration in Gandhi Nagar Port Blair in 1958 was handed over to the Development Division of the Andaman PWD in 1960 for execution of developmental schemes. Out of the total area of 11.7 HA of the resumed land about 11.06 HA is at present being utilised for developmental activities by the Administration and the Municipal Board, Port Blair for bus terminus, schools, electricity office, harbour works, transport workshop, PWD workshop, market etc. 2240 Sq. Metres were earmarked for allotment of sites for commercial purposes.

4. 160 Sq. metres of land was allotted to Shri Ashiq Ali in lieu of his having surrendered a major portion of his house site in Aberdeen Bazar, Port Blair in favour of Government for widening of an important road passing along his house site. 320 sq. metres of land were allotted to Shri Mashooq Ali who was a small industrial unit registered with the Directorate of Industries for the purpose of setting up a bakery. 480 sq. metres of land was allotted to Andaman and Nicobar Cooperative Cafeteria which is a cooperative body registered under the Andaman and Nicobar Islands Cooperative Societies Rules, 1973. The land has been allotted to this society for construction of a cafeteria as well as a lodging house to be run on a cooperative basis intended to provide clean accommodation at reasonable costs to tourists and transit passengers.

5. All these three allotments have been made in accordance with the prescribed rules and procedures and also in keeping with the past practice. No proclamation is required to be

issued for allotment of land in the Municipal area. There is also no provision for inviting applications for such allotments.

6. Except in the case of Shri Ashiq Ali mentioned in para 4 above the other two allotments were made on payment of prescribed rates of premium of Rs. 10/- per sq. metre.

रक्षा कर्मचारियों को बोनस

* 672. श्री रामाबतार शास्त्री : क्या रक्षा मंत्री निम्नलिखित जानकारी दर्शाने वाला एक विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) ऐसे कितने रक्षा कर्मचारी हैं जिन्हें अब तक बोनस की राशि दी गई है और शेष कितने कर्मचारी हैं जिन्हें यह राशि नहीं दी गई है ; और

(ख) सरकार का विचार शेष कर्मचारियों को बोनस कब तक देने का है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री सी० पी० एन० सिंह) : (क) और (ख). रक्षा मंत्रालय के अधीन निम्नतर विरचनाओं के लगभग 5.5 लाख कर्मचारियों में से 3.14 लाख कर्मचारियों उत्पादकता पर आधारित बोनस योजना के अन्तर्गत आते हैं। इस योजना के विवरणों को अंतिम रूप दिये जाने तक सरकार ने, वर्ष 1979-80 के लिये, इन कर्मचारियों को 15 दिन का वेतन तदर्थ आधार पर देने का निर्णय लिया है। अब तक इन 3.14 लाख कर्मचारियों में से 1.96 लाख कर्मचारियों को बोनस की राशि दे दी गई है। और आशा है कि शेष 1.18 लाख कर्मचारियों को बोनस की यह राशि अगले तीन महीनों तक अदा कर दी जायेगी।

अनुसूचित जाति तथा अनुसूचित जनजाति आयुक्त का दर्जा और शक्तियाँ

5201. श्री श्रीवाभाई : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अनुसूचित जनजाति और अनुसूचित जाति के आयुक्त का पद मुख्य चुनाव आयुक्त के पद की भांति स्वतंत्र और स्वायत्त है ;